

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 162 of 2013 & IA 238 of 2013

Dated : 20th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M/s Inox Renewable Ltd. Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Vishal Gupta
Counsel for the Respondent(s) : Mr. Aditya Madan for R.2
Mr. Ramalingam
Ms. Sneha Balakrishnan
for R.1
Mr. M.L. Gupta (Rep.)**

ORDER

Mr. Ramalingam, the learned counsel undertakes to file Vakalatnama on behalf of the Commission.

The learned counsel for the Respondent No.2 has already filed the reply. The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly he is directed to file the same on or before 11.10.2013 after serving copy on the other side.

Post the matter for hearing on **07.11.2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ss/ts